

DIVISION BENCH
COURT - II

O-230

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/68(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD APRIL 2024

IN THE MATTER OF	RAHUL CHAMARIA VS PANDUA COLD STORAGE PVT LTD
UNDER SECTION	SEC. 213 SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Ms. Manju Bhuteria, Adv.] For the Petitioner

Ms. Urmila Chakraborty, Adv.]

Ms. Farnaz Nasim, Adv.]

Mr. Shaunak Mitra, Adv.] For the Respondent Nos. 1, 2, 3, 5, 6 & &

Mr. Dripto Mazumdar Adv.]

Mr. K. N. Jana, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the petitioner present. Ld. Counsel appearing on behalf of the respondents present.
2. Reserved for Orders for consideration of interim relief.
3. The parties are directed to file their written notes of arguments within a period of seven days, if not already filed.
4. The respondents may file their reply affidavit within a period of two weeks.
5. Rejoinder, if any, shall be filed within a period of two weeks thereafter.
6. Meanwhile, both the parties are required to submit the books of account.
7. List the matter for further consideration on **11.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.